GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

LOK SABHA
UNSTARRED QUESTION NO.3443
TO BE ANSWERED ON 18TH DECEMBER, 2015

DRUG MANUFACTURING IN AYURVEDIC PHARMACY

3443. DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

(a) whether the Government proposes to make drug manufacturing in Ayurvedic Pharmacy scientific, modern and efficient, if so, the details thereof and the steps taken in this regard;

(b) the policy to impart modern education to the persons associated with the production and marketing in this sector and to issue them license; and

(c) the steps taken by the Government to keep unskilled and unqualified persons away from treating people under the Indian system of medicine?

ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)

(a): Manufacturing of Ayurvedic drugs in the country is regulated under the provisions of Chapter IVA of the Drugs & Cosmetics Act, 1940 and the Rules framed thereunder. Rule 158-B of the Drugs & Cosmetics Rules, 1945 specifically prescribes the guidelines and requirements for licensing of various categories of Ayurvedic products. Adherence to the quality standards of drugs prescribed in the Ayurvedic Pharmacopoeia and authoritative books and compliance of Good Manufacturing Practices (GMP) are mandatory for the Ayurvedic drugs manufacturer. Need-based amendments are made in the Drugs & Cosmetics Rules from time to time in consultation with the Ayurvedic, Siddha and Unani Drugs Technical Advisory Board. Pharmacopoeia Commission of Indian Medicine & Homoeopathy has been set up to undertake the work of developing quality standards and Standard Operating Procedures (SOPs) for drugs. Financial support is extended through National AYUSH Mission and Central Sector Schemes for drugs quality control activities, development of industry clusters, research & development projects and participation in scientific conferences, workshops, promotional events etc.

(b): Ayurvedic Pharmacy courses of study and training are conducted in some states and it is proposed to set up a regulatory framework for promoting quality education and practice of pharmacy in Indian Medicine and Homoeopathy.

(c): Legal provisions are already provided in the Indian Medicine Central Council Act, 1970 to control the practice of Indian Medicine including Ayurveda, Siddha and Unani. Registration of practitioner in the state or central register of practitioners is must for doing medical practice and recognized qualifications are listed in the schedules of the Act. Penalty provisions are prescribed for the persons acting in contravention of the legal provisions.